

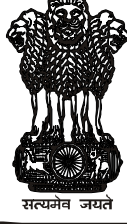
Press note

Food Safety and Standards (Import) First Amendment Regulations, 2018

FSSAI has notified regulations on Food Safety and Standards (Import) First Amendment Regulations, 2018.

2. This notification amends the requirement relating to shelf life of imported product at the time of port clearance. As per this notification, Custom Authorities shall not clear any article of food unless it has a valid shelf life of not less than sixty per cent, or three months before expiry, whichever is less, at the time of import”
3. Further, one more provision stating “the importer shall submit certificate of sanitary export from authorized agencies in exporting countries for the categories of food as may be specified by the Food Authority from time to time” has also been inserted. This will help in the risk prioritization and in effectively dealing with high risk products intended for import.

The said regulation will come into force on the date of their finalization.



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EXTRAORDINARY

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स्वास्थ्य एवं परिवार कल्याण मंत्रालय

(भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण)

अधिसूचना

नई दिल्ली, 7 फरवरी, 2018

फा. सं. रेग./11/25/आयात संशोधन/एफएसएसएआई-2017.—खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का संख्यांक 34) की धारा 92 की उपधारा (1) की अपेक्षा के अनुसार, खाद्य सुरक्षा और मानक (आयात) प्रथम संशोधन विनियम, 2017 का प्रारूप, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण की अधिसूचना सं० फा.सं. रेग./11/25/आयात संशोधन/एफएसएसएआई-2017, दिनांक 30 नवंबर, 2017 द्वारा, भारत के राजपत्र, असाधारण, भाग III खंड 4 में उस तिथि से, जिस तिथि को उस अधिसूचना को प्रकाशित करने वाले राजपत्र की प्रतियाँ जनता को उपलब्ध कराई गई थीं, तीस दिनों की अवधि के अंदर उससे प्रभावित हो सकने वाले लोगों से आपत्तियाँ और सुझावों को आमंत्रित करते हुये प्रकाशित किया गया था;

और उक्त राजपत्र की प्रतियाँ 6 दिसंबर, 2017 को जनता को उपलब्ध करा दी गई थीं।

और उक्त प्रारूप विनियम के संबंध में प्राप्त आक्षेपों और सुझावों पर भारतीय खाद्य सुरक्षा और मानक प्राधिकरण द्वारा विचार कर लिया गया है;

अतःएव उक्त अधिनियम कि धारा 92 के उपधारा के खंड (ड) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुये, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण खाद्य सुरक्षा और मानक (आयात) विनियम, 2017 में और संशोधन करने के लिए निम्नलिखित विनियम बनाता है, अर्थातः—

विनियम

1. संक्षिप्त नाम और प्रारंभ.- (1) इन विनियमों का संक्षिप्त नाम खाद्य सुरक्षा और मानक (आयात) प्रथम संशोधन विनियम, 2018 है।

(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

2. खाद्य सुरक्षा और मानक (आयात) विनियम, 2017, में,-

क. विनियम 3 में,-

(i). “उप-विनियम (2), का लोप किया जाएगा।”

(ii). उप-विनियम (3) के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात:-

“(2) उप-विनियम (1) के प्रयोजन के लिए, खाद्य आयातक स्वयं को विदेश व्यापार महानिदेशालय में रजिस्ट्रीकरण करवाएगा तथा उसके पास विधिमान्य आयात-निर्यात कोड होना चाहिए।”

ख. विनियम 5 के, उप-विनियम (5) के पश्चात, निम्नलिखित उप-विनियमों को शामिल किया जाएगा, अर्थात:-

“(6) सीमाशुल्क द्वारा कोई भी खाद्य वस्तु को तब तक मंजूरी प्रदान नहीं की जाएगी जब तक कि उसमें आयात के समय विधिमान्य शैल्फ लाईफ की मात्रा 60 प्रतिशत से कम नहीं हो या अवसान की तारीख से तीन महीने पहले दोनों में से कोई भी, कम हो।”

ग. विनियम 7 के, उप-विनियम (3) के, स्पष्टीकरण 1 के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात:-

“स्पष्टीकरण -1: उपविनियम 3 के खंड (ख) के उद्देश्य हेतु, आयातक कस्टम विभाग को प्रारूप -8 में आयतित उत्पाद के खपत उपयोग अथवा अंतिम उपयोग के संबंध में प्रविष्टि बिल भरते समय जानकारी प्रस्तुत करेगा, यह घोषणा करते हुये कि आयतित खाद्य पदार्थ को सौ प्रतिशत निर्यात के लिए या दोबारा से निर्यात के लिए प्रयोग किया गया है और इसके किसी भी भाग कि आपूर्ति घरेलू खपत के लिए नहीं की जाएगी।”

घ. विनियम 11 के, उप-विनियम (2) के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात:-

“(2) उप-विनियम (1) के प्रयोजन के लिए,-

(क) भारतीय खाद्य सुरक्षा और मानक प्राधिकरण आयातक, कस्टम हाउस एजेंटों, आयातित उत्पाद के विनिर्माता, आयातित उत्पाद, मूल देश, परेषण के स्रोत देश, प्रवेश के पत्तन, अनुपालन इतिहास और अन्य प्राचल जो कि वस्तु के साथ सहबद्ध जोखिम निर्धारण के लिए उपयुक्त समझे जाए, की प्रोफाइल करेगा;

(ख) आयातक खाद्य श्रेणियों के लिए निर्यातक देशों में प्राधिकृत अधिकरणों से स्वच्छता निर्यात का प्रमाण पत्र प्रस्तुत करेगा, जैसा कि समय-समय पर खाद्य प्राधिकरण द्वारा निर्दिष्ट किया जाएगा है।”

ङ. प्रारूप - 9 में, शब्दों, अंकों एवं कोष्ठकों “[विनियम 7(4) को देखें]”, के स्थान पर, निम्नलिखित को अंतः स्थापित किया जाएगा, अर्थात:-

“[विनियम 7(5) को देखें]”

पवन अग्रवाल, मुख्य कार्यकारी अधिकारी

[विज्ञापन-III/4/असाधा./423/17]

टिप्पण : मूल विनियम भारत के राजपत्र, असाधारण, भाग-III, खण्ड 4 में अधिसूचना संख्या फा. सं. 01/2008/आयात संरक्षा/एफएसएसएआई, तारीख 9 मार्च, 2017 द्वारा प्रकाशित किए गए थे।

MINISTRY OF HEALTH AND FAMILY WELFARE

(FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA)

NOTIFICATION

New Delhi, the 7th February, 2018.

F. No. REG/11/25/Import amendment/FSSAI-2017.- Whereas the draft of the Food Safety and Standards (Import) First Amendment Regulations, 2017 were published as required by section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), vide notification of the Food Safety and Standards Authority of India number F. No. REG/11/25/Import amendment/FSSAI-2017, dated the 30th November, 2017, in the Gazette of India, Extraordinary, Part III, Section 4, inviting objections and suggestions from the persons likely to be affected thereby, before the expiry of the period of thirty days from the date on which the copies of the Official Gazette containing the said notification were made available to the public;

And whereas, the copies of the said Gazette were made available to the public on the 6th December, 2017;

And whereas the objections and suggestions received from the public in respect of the said draft regulations have been considered by the Food Safety and Standards Authority of India;

Now, therefore, in exercise of the powers conferred by clause (e) of sub-section (2) of section 92 of the said Act, the Food Safety and Standards Authority of India hereby makes the following regulations, namely:-

Regulations

1. Short title and commencement.- (1) These regulations may be called the Food Safety and Standards (Import) First Amendment Regulations, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette

2. In the Food Safety and Standards (Import) Regulations, 2017,-

(a) in regulation 3,-

(i) sub-regulation (2) shall be omitted.

(ii) for sub-regulation (3), the following shall be substituted, namely:-

“(2) For the purposes of sub-regulation (1), the Food Importer shall register himself with the Directorate General of Foreign Trade and possess valid Import-Export Code.”

(b) in regulation 5, after sub-regulation (5), the following sub-regulation shall be inserted, namely:-

“(6) The custom shall not clear any article of food unless it has a valid shelf life of not less than sixty per cent. or three months before expiry whichever is less at the time of import.”

(c) In regulation 7, in sub-regulation (3), for explanation 1, the following shall be substituted namely:-

“Explanation 1.- For the purposes of clause (b) of sub – regulation 3, the importer shall declare in FORM - 8 regarding the captive or end use of the imported product to the Customs Department at the time of filing the bill of entry, declaring that the imported articles of food is meant to be used by the importer for hundred per cent export or re-import of articles of food for export again as the case may be, and that no part thereof shall be supplied for domestic consumption.”

(d) in regulation 11, for sub-regulation (2), the following shall be substituted, namely:-

“(2) for the purposes of sub-regulation (1),-

(a) the Food Safety and Standards Authority of India shall profile the Importer, custom house agent, manufacturer of the imported product, imported product, country of origin, source country of the consignment, port of entry, history of compliance and any other parameters as it deems fit for assessing the risk associated with the commodity;

(b) the importer shall submit certificate of sanitary export from authorised agencies in exporting countries for the categories of food as may be specified by the Food Authority from time to time.”

(e) in FORM- 9, for the words, figures and parenthesis “[See regulation 7 (4)]”, the following shall be substituted, namely:-

“[See regulation 7 (5)]”

PAWAN AGARWAL, Chief Executive Officer

[ADVT.-III/4/Exty./423/17]

Note : The principal regulation were published in the Gazette of India, Extraordinary Part III, Section 4, *vide* notification number F. No. 1/2008/Import safety/FSSAI, dated 9th March, 2017.